

CHIEF JUSTICE AND SURYA
GOVINDARAJ

26/05/2021

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The learned Additional Government Advocate seeks time to comply with the order dated 16th April 2021. Considering the nature of the order, we are of the view that the second wave of Covid-19 may not prevent the Director of the Prosecution from complying with the order. The State Government must also respond on an earlier order suggesting imparting the training to the Prosecutors. The State Government can always approach the Karnataka Judicial Academy for conducting online training courses for the prosecutors. The time granted to the State Government under the order dated 16th April 2021 is extended till 9th June 2021.

List these petitions on 10th June 2021 when the State will also respond on the issue of training.